

# The Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2016

Act 15 of 2016

Amendments appended: 24 of 2017, 11 of 2025

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# తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 15] **HYDERABAD, TUESDAY, SEPTEMBER 27, 2016** 

### TELANGANA ACTS, ORDINANCES AND **REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 26th September, 2016 and the said assent is hereby first published on the 27th September, 2016 in the Telangana Gazette for general information.

ACT No. 15 OF 2016.

#### AN ACT FURTHER TO AMEND THE TELANGANA CHARITABLE AND HINDU **RELIGIOUS INSTITUTIONS AND ENDOWMENTS ACT, 1987.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Charitable Short title and Hindu Religious Institutions and Endowments (Amendment) Act, 2016.

and commencement.

(2) It shall come into effect on such date as the Government may, by notification appoint.

Amendment of section 15. Act No. 30 of 1987.

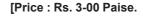
- 2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, in section 15,-
- (i) in sub-section (1), for the word "nine", wherever it occurs, the word "fourteen" shall be substituted;
  - (ii) in sub-section (2),-
- (a) for the word "five", the word "seven" shall be substituted;
- (b) for the word "three", the word "five" shall be substituted.

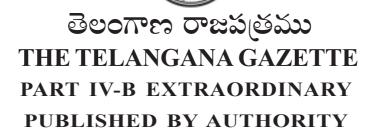
Repeal of Ordinance No. 3 of 2016.

3. The Telangana Charitable and Hindu Religious Institutions and Endowments (Amendment) Ordinance, 2016 is hereby repealed.

#### A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department. R.N.I. TELMUL/2016/73158 HSE No. 1051/2017-2019





No. 25] HYDERABAD, THURSDAY, NOVEMBER 30, 2017.

### **TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 29th November. 2017 and the said assent is hereby first published on the 30th November, 2017 in the Telangana Gazette for general information:-

#### **ACT No. 24 of 2017**

#### AN ACT FURTHER TO AMEND THE TELANGANA CHARITABLE AND HINDU **RELIGIOUS INSTITUTIONS AND ENDOWMENTS ACT, 1987.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Charitable Short title. and Hindu Religious Institutions and Endowments extent and (Amendment) Act, 2017.

commencement.

- (2) It extends to the whole of the State of Telangana.
- (3) It shall be deemed to have come into force on the 2<sup>nd</sup> June, 2014.

Amendment of section 65-A. Act No.30 of 1987.

- 2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (hereinafter referred to as the principal Act), for section 65-A, the following section shall be substituted, namely,-
- "Archakas, other office holders and servants' salary and other emoluments fund.
- 65-A. (1) A fund shall be created and vested in the Commissioner for the purpose of payment of salaries and other emoluments to all such Archakas, office holders and servants of Hindu Religious Institutions published under
- section 6 of the Act, who have been appointed by competent authorities as per the sanctioned cadre strength following the prescribed procedure.
- (2) Every such institution shall pay contribution annually to such fund at the rate prescribed from their annual income as defined under sub-section (5) of section 65.
- (3) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the fund as may be determined by the Government to be necessary to supplement the contribution of such institutions.
- (4) The procedure for collection of contribution to and disbursement from the fund shall be such as may be prescribed.".

Amendment of section 70.

- 3. In the principal Act, in section 70,-
- (1) in sub-section (1), in clause (b), for sub-clause (i), the following sub-clause shall be substituted, namely,-
- "(i) Dhoopa Deepa Naivedhyam which encompasses renovation, preservation, maintenance, donation and

offerings to Hindu Religious Institutions or Endowments, including payment of remuneration to Archakas of Hindu Religious Institutions which are in needy circumstances, and promotion and propagation of purpose and objects connected therewith:

Provided that the amount to be utilized for the above purpose shall not be less than twenty five per centum of the receipts to the said fund during the preceding year;".

- (2) after sub-section (3), the following sub-section shall be added, namely,-
- "(4) Government may on a request submitted in this regard by the Commissioner, or otherwise, provide such grant-in-aid to the Common Good Fund created under subclause (i) of clause (a) of sub-section (1) as may be necessary, from time to time, to achieve the objectives of the fund.".

#### V. NIRANJAN RAO.

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.

## తెలంగాణ రాజప్యతము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

HYDERABAD, THURSDAY, APRIL 3, 2025. No. 11 1

### TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature, received the assent of the Governor on the 30th March, 2025 and the said assent is hereby first published on the 3rd April, 2025 in the Telangana Gazette for general information:-

ACT No. 11 OF 2025.

#### AN ACT FURTHER TO AMEND THE TELANGANA CHARITABLE AND HINDU RELIGIOUS INSTITUTIONS AND ENDOWMENTS ACT, 1987.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India,

(1) This Act may be called the Telangana Charitable and Hindu Religious Institutions and Endowments title and (Amendment) Act, 2025.

Short commencement.

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#### 2 TELANGANA GAZETTE EXTRAORDINARY | IPart IV-B

(2) It shall come into force on such date as the State Government may, by notification in the official gazette, appoint.

Amendment of section 2, Act No. 30 of 1987.

- 2. In the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 (hereinafter referred to as the principal Act), in section 2,-
- (1) after clause (2), the following clauses shall be inserted, namely.-
- "(2-A) "Board" means the Board of Trustees constituted by the Government under section 96;".
- (2-B) "Chairman" means the Chairman of the Board of Trustees appointed under section 96;".
- (2) after clause (16), the following clause shall be inserted, namely.-
- "(16-A) "Hindu Dharma Prachara Parishad" means an institution established by the Board of Trustees constituted under section 113;".
- (3) after clause (17), the following clauses shall be inserted, namely,-
- "(17-A) "Member" means the member of the Board of Trustees appointed under section 96;
- (17-B) "Notification" means a notification published in the Telangana Gazette;".
- (4) after clause (27), the following clauses shall be inserted, namely,-
- "(27-A) " Temple City Area" means the area notified by the Government under section 114;
- (28) "Township" means an area in a village or group of villages notified as a "Temple City Area" under clause (27-A);".

3. In section 15 of the principal Act,-

Amendment of section 15.

(1) for the opening paragraph, the following shall be substituted, namely,-

"In respect of a Charitable or Religious Institution or Endowment, included in the list published under clause (a) of section 6,-".

- (2) for sub-section (1), the following shall be substituted, namely,-
- "(1) (a) where the income for the institution exceeds Rs.100.00 crores (Rupees one hundred crores) per annum, the Government may, by notification, constitute a Board of Trustees, consisting of such number of persons as provided in Chapter XIV.
- (b) Where the income for the institution is between Rs.1 crore (Rupees one crore) to Rs. 100.00 crore (Rupees one hundred crores) per annum, the Government shall constitute a Board of Trustees consisting of fourteen (14) persons appointed by them.
- (c) Where the income of the institution is between Rs.25.00 lakhs (Rupees twenty-five lakhs) to Rs. 1.00 crore (Rupees one crore) per annum, the Dharmika Parishad shall constitute a Board of Trustees consisting of fourteen (14) persons.".
- 4. In the principal Act, in section 17, for sub-section (2) including with the proviso thereunder, the following shall be substituted, namely,-

Amendment of Section

"(2) On and from the date of commencement of this Act, every trustee appointed under section 15 shall hold the office for a term of two years from the date of taking oath of office and secrecy.".

Amendment of section 20.

5. In section 20 of the principal Act, in sub-section (1), after clause (b), the following proviso shall be inserted, namely.-

"Provided that nothing in this section shall apply to those institutions whose income is more than Rs.100.00 crores per annum.".

Insertion of new Chapter XIV and sections 95 to 126.

6. In the principal Act, after Chapter-XIII, the following Chapter shall be inserted, namely,-

#### CHAPTER XIV

### Yadagirigutta Devasthanam (YTD)

# 95. Application of this Act and other laws to Yadagirigutta Devasthanam:

- (1) Notwithstanding anything contained in any provisions of this Act, the provisions of this Chapter shall apply to "Sri Lakshmi Narasimha Swamy Devasthanam, Yadagirigutta" hereinafter referred to as "Yadagirigutta Devasthanam (YTD)".
- (2) The other provisions of this Act or any other laws, for the time being in force, and not inconsistent with this Chapter shall apply.
- 96. Constitution of Board: (1) The Government may, by notification, constitute a Board for Yadagirigutta Devasthanam called the "YTD Board" which shall be a body corporate, having perpetual succession and a common seal, with power to acquire, hold and dispose of the property and shall sue and be sued by the said corporate name.
- (2) The Board shall consist of the following members, namely,-
- (i) the Chairman of the Board, who shall be appointed by the Government.

- (ii) the Principal Secretary or Secretary, Revenue in-charge of Endowments shall be a member (ex-officio);
- (iii) the Commissioner of Endowments shall be a member (ex-officio);
- (iv) the Executive Officer, who shall be the Member-Secretary of the Board (ex-officio);
- (v) the Vice Chairman, Yadagirigutta Temple Development Authority (YTDA) shall be a member (exofficio);
  - (vi) the Founder Trustee-Mcmber (with voting rights);
- (vii) nine (9) other members of the Board who shall be appointed by the Government at least one of whom, shall be a member of the State Legislature, one from Scheduled Castes, one from Backward Classes and one from Women;
- (viii) The Sthanacharya, shall be a Member (ex-officio) and in his absence senior most Pradhana Archaka.
- (3) Government may appoint the Chief Secretary to Government for an initial period of two years and the District Collector, Yadadri Bhuvangiri District for an initial period of five years as ex-officio members to aid and assist the Board.
- (4) The persons appointed as members under subsection (2) shall be persons professing Hindu Religion.

Explanation:- In this section, the expression "Scheduled Castes" shall have the same meaning as assigned to in clause (24) of article 366 of the Constitution of India read with XXV of the Constitution (Schedule Caste) Order, 1950 (C.O.19) as amended by the Andhra Pradesh Reorganisation Act, 2014.

Central Act No. 6 of 2014.

**97. Powers and functions of the Board:** Subject to the other provisions of this Act and the rules made thereunder:-

- (i) the administration of Yadagirigutta Devasthanam shall vest in the Board and the Board shall, for this purpose, in addition to the powers conferred and functions entrusted to it, by this Act, exercise such powers and perform such functions as may be prescribed by the Government;
- (ii) the Board shall manage the affairs of Yadagirigutta Devasthanam and arrange for the conduct of the daily rituals, ceremonies and festivals according to its customs, Agamas and usage;
- (iii) the Board shall have power to fix fees for the performance of Archana, or any service or ritual or Utsavam or ceremony connected with Yadagirigutta Devasthanam;
- (iv) the Board shall have power to call for such information and accounts as may, in its opinion, be necessary for reasonably satisfying itself, that the temple is properly maintained, the endowments thereof are properly administered, and their funds are duly appropriated to the purposes for which they were founded or exist; and the Executive Officer or other officers in possession of such information or accounts shall, on such requisition, furnish such information and accounts to the Board;
- (v) the Board shall furnish the information regarding management of properties, utilization of funds and accounts to the Government as and when required in accordance with the procedure as may be prescribed;
- (vi) the Board shall exercise the general superintendence and control over the administration of Yadagirigutta Devasthanam and its entities in conformity with the policy decisions of the Government from time to time;
- (vii) the Board may seek the assistance of other departments to provide necessary assistance in the

administration of the institution as and when require, with the approval of the Government;

- (viii) the Board shall fix the dittam in the temple as specified under section 25 of the Act and the amounts to be spent therefor, in such manner after following such procedure as may be prescribed;
- (ix) the Board may, subject to such conditions and restrictions as may be prescribed, delegate to the Executive Officer or any other officer, such of the powers conferred on it by or under this Act, as it may consider necessary;
- (x) the Board may invite experts from various fields for advice, as and when required.
- 98. Qualifications and disqualifications for Chalrman and Members of the Board: The provisions of sections 18 and 19 shall, mutatis mutandis, apply in relation to the office of the Chairman and Members of the Board.
- 99. Term of Office of Chairman and members of the Board: The Chairman and members of the Board other than ex-officio members and Founder Trustee, shall hold the office for a period of two years, from the date of appointment, subject to the pleasure of the Government or until further orders.
- **100.** Administration of Oath of Office: The Chairman and other nominated members of the Board shall take Oath of Office and secrecy administered by the Executive Officer or any other officer authorized by the Government.
- **101. Meeting of the Board:** (1) Every meeting of the Board shall be presided over by the Chairman and in his absence, any Member appointed by the Government.

- (2) The Quorum for a meeting of the Board shall be five including the Chairman.
- (3) All decisions at the meeting of the Board shall be by a majority vote:

Provided that in the event of tie, the Chairman who presides over the meeting shall have casting vote:

Provided further that, the Ex-officio members shall not have voting rights.

- (4) The Board shall meet atleast once in every two months and if the Board does not conduct three consecutive meetings within the stipulated time, the Government may take appropriate decision to dissolve the Board and constitute a new Board and till such time, make suitable arrangements for discharging the functions of the Board.
- 102. The Chairman and members not to receive or be paid salary or other remuneration: The Chairman or members other than Founder Trustee and Stanacharya or Pradhana Archaka shall not receive or be paid any salary or other perks from the funds of Yadagirigutta Devasthanam, except such honorarium, travelling and conveyance allowances as may be prescribed by the Government.
- 103. Resignation: The Chairman, any member, other than ex-officio members may resign to his office by giving notice in writing to the Executive Officer and his office shall fall vacant from the date of acceptance of the same by the Government.
- **104.** Cessation of office of the Chairman or Members: The Chairman or members shall cease to hold office as such member if he has absented from three consecutive meetings of the Board.

- 105. Suspension or removal of the Chairman or Member: (1) The Government may, for good and sufficient reason(s), suspend or remove the Chairman or a member, other than an ex-officio member, after giving him an opportunity of showing cause against such suspension or removal and after considering explanation offered therefor.
- (2) Pending enquiry under sub-section (1), the Government may pass an interim order on suspension of the Chairman or the Member, if it consider just and reasonable in the interest of temple or its institutions and in the public interest.
- 106. Casual vacancy in the office of the Chairman or Member: Where the office of the Chairman or a member falls vacant either due to resignation under section 103, cessation of office under section 104 or removal or suspension under section 105, such vacancies shall be filled by the Government by appointing another person as Chairman or member in the said vacancies in accordance with the provisions of this Chapter and such Chairman or member shall hold office only for the residue of the term of office of his predecessor.

#### 107. Dissolution and re-constitution of the Board:

- (1) Where, at any time, it appears to the Government that the Board has failed to perform its functions or has exceeded or abused or misused any of the powers conferred upon it by or under this Act, the Government may, by notification, dissolve the Board from such date, as may be specified therein, and constitute a Board afresh in accordance with the provisions of this Chapter.
- (2) Before issuing a notification under sub-section (1), the Government, shall communicate to the Executive Officer who is the Member-Secretary (Ex-officio) and

Convenor of the Board, the grounds on which they propose to do so, fix a reasonable time to enable the Board to show cause against the proposal and consider its explanation or objections, if any.

- (3) On receipt of such communication under subsection (2), the Executive Officer shall place the matter before an extraordinary meeting of the Board specially convened for the purpose and communicate the explanation or objections of the Board to the Government, within the time fixed by the Government in this behalf.
- (4) The Government may, on consideration of the explanation or objections of the Board, dissolve the Board by a reasoned speaking order and cause all or any of the powers and functions of the Board to be exercised or performed by any officer authorized by the Government, as the case may be, until reconstitution of the Board in accordance with the provisions of this Chapter.
- (5) With effect from the date specified for the dissolution of the Board, all its members including the Chairman, shall forthwith, be deemed to have vacated their office as such.
- 108. Appointment of Executive Officer and Financial Advisor-cum-Chief Accounts Officer: (1) Subject to the provisions of section 109, the Government shall appoint Executive Officer and Financial Advisor-cum-Chief Accounts Officer.
- (2) Every officer appointed under sub-section (1), shall be a person professing Hindu Religion.
- (3) The conditions of service of the Executive Officer and Financial Advisor-cum-Chief Accounts Officer appointed

under sub-section (1) shall be such, as may be determined by the Government.

- (4) Every officer appointed under sub-section (1), shall be a whole-time officer of Yadagirigutta Devasthanam.
- (5) Any officer appointed under sub-section (1) shall be paid out of the consolidated fund of the State.
- 109. Qualifications for appointment of Executive Officer and Financial Advisor-cum-Chief Accounts Officer: (1) A person to be appointed as Executive Officer shall be member of the Indian Administrative Service (IAS) or an officer who is holding the post of Additional Commissioner or equivalent cadre in the service of the State Government.
- (2) Person(s) to be appointed as Financial Advisorcum-Chief Accounts Officer shall be one possessing such qualifications and experience as may be prescribed.
- 110. Powers and Functions of Officers appointed under section 108: (1) The Executive Officer shall be the Chief Administrative Officer of Yadagirigutta Devasthanam and shall be responsible for carrying out all lawful directions issued by the Board from time to time as per the provisions under the Act and subject to restrictions as may be imposed by the Government.
- (2) He shall be responsible for the proper maintenance and custody of all the records, accounts and other documents and of all the jewels, valuables, money, funds and other properties. He shall arrange for the proper collection of income and for incurring of expenditure and sue and be sued in the name of the institution or endowment in all legal proceedings.

- (3) He shall exercise such other powers and performs such other duties and functions as may be directed by the Government from time to time.
- 111. Extraordinary powers of the Executive Officer: The Executive Officer may, in case of emergency, direct execution of any work or the doing of any act, which is not provided for in the budget for the Year and the immediate execution or the doing of which is in his opininon, necessary for the preservation of the properties of the Yadagirigutta Devasthanam or for the service or safety of the pilgrims resorting to the Yadagirigutta Devasthanam and may also direct that the expenses of executing such work or doing the act shall be paid, from the fund of the Yadagirigutta Devasthanam. The Executive Officer shall forthwith report to the Board the action taken under this section and the reasons therefor.
- 112. Management of Funds:(1) Yadagirigutta Devasthanam shall have its own funds, the corpus of which shall include all the sums received by it by way of Grants-in-Aid, donations, gifts, kanukas including offerings deposited in Hundis and any sum received from any other source.
- (2) All monies belonging to the funds of Yadagirigutta Devasthanam shall be deposited in any Public Sector Bank or be invested in such securities in accordance with such guidelines as may be issued by the Government in this behalf from time to time.
- (3) The funds of Yadagirigutta Devasthanam shall be utilized, as per the provisions of the Act, the rules framed thereunder and the directions issued from time to time by the Board or Government for all or any of the following purposes:-

- (i) the maintenance, management and administration of the temple and the properties thereof including the conduct or performance of religious rituals, functions and festivals connected therewith;
- (ii) propagation of Hindu Dharma Pracharam by way of printing and publication of literature on Hindu Dharma and sale thereof at concessional price;
- (iii) propagation, promotion and popularization of study of Vedas, Hindu Dharma, philosophy or sastras, Indian Languages including Sanskrit, Sculpture, Hindu temple architecture and epigraphy;
- (iv) training of archakas to perform religious worship and ceremonies and the training of adhyapakas and Vedaparayanikas;
- (v) construction and maintenance of choultries, cottages, rest houses etc., for the use and accommodation of the pilgrims;
- (vi) provision of water supply and other sanitary arrangements to the pilgrims and the worshippers;
- (vii) establishment and maintenance of hospitals and dispensaries for the relief of the pilgrims, worshippers and others:
  - (viii) establishment and maintenance of Goshalas;
- (ix) construction and maintenance of roads and communications and the lighting thereof for the convenience of the pilgrims and worshippers;
- (x) acquisition of any land and immovable property if such acquisition is authorized by the Government;
- (xi) any other spiritual and cultural activities as may be decided by the Board;

- (4) The Board may, with the prior approval of the Government, utilize its surplus funds after providing for all the objects, i.e., requirements or improvements of Yadagirigutta Devasthanam and after making adequate provision for all the purposes for which such funds shall be lawfully spent, for such charitable or religious purposes, as may be prescribed by the Government.
- 113. Establishment of Hindu Dharma Prachara Parishad: (1) It shall be lawful for the Board to establish an institution called the "Hindu Dharma Prachara Parishad" and to set apart every year out of its funds a sum not less than rupees one crore for the maintenance of the said Parishad.
- (2) The objects of the said Hindu Dharma Prachara Parishad shall include, -
  - (i) promotion and propagation of the Hindu Dharma;
- (ii) the establishment and maintenance of institutions for imparting instructions in the Hindu Dharma;
- (iii) preparation, publication and dissemination of literature relating to the Hindu Dharma;
- (iv) training of Dharmacharyas, Dharma pracharakas and such other personnel as may be required for propagation of the Hindu Dharma;
- (v) establishment and maintenance of institutions for imparting training in Vedas, Agamas and Powrohityam and for conducting examinations for awarding certificates in Veda, Agama and Powrohityam;
- (vi) any other purpose connected with or incidental to the aforesaid objects.
- (3) Subject to such rules as may be made by the Government in this behalf, the Board may make regulations for the porpose of carrying out the purposes aforesaid.

(4) In order to advise the said Parishad, it shall be lawful for the Board to constitute a body called "Yadagirigutta Devasthanam Sanathana Dharma Prachara Sadas" comprising of heads of different Hindu Mutts, prominent Hindu Charitable Trusts, Organization and other individuals in a manner as may be prescribed.

### 114. Civic Administration of Temple City Area:

- (1) The Government may, from time to time, notify in the Telangana Gazette the limits of the Temple City Area for the purposes of civic administration.
- (2) The Government may, by notification, declare the said "Temple City Area" as a "Township" under section 5 of the Telangana Panchayat Raj Act, 2018.

Telangana Act No. 5 of 2018.

- (3) (a) The Government may, by notification, declare that any of the provisions of the Telangana Panchayat Raj Act, 2018 and the rules made thereunder shall be extended to, and be in force in the Temple City Area as notified under sub-section (1) with such modifications not affecting the substance as may be necessary or proper for the purpose of adopting them to the Temple City Area; and any such notification may likewise be rescinded or modified by a subsequent notification.
- (b) Without prejudice to the generality of the foregoing provisions, -
- (i) the Temple City Area, as notified under subsection (1), shall be deemed to be a 'village' for the purposes of the Telangana Panchayat Raj Act, 2018;
- (ii) all references to a Gram Panchayat, the Sarpanch, Executive Officer or Executive authority thereof in the Telangana Panchayat Raj Act, 2018, shall subject to the provisions of clause (iii) and (iv) be construed as references to the Executive Officer of Yadagirigutta Devasthanam in respect of the said Temple City Area;

- (iii) any appeal provided for by or under the Telangana Panchayat Raj Act, 2018, from an order or decision of the Sarpanch, executive authority or Executive Officer of a Gram Panchayat to the Gram Panchayat, shall lie to the Commissioner of Panchayat Raj;
- (iv) the powers of revision as provided under the Telangana Panchayat Raj Act, 2018 shall lie to the Government.
- (4) subject to such rules as may be prescribed, it shall be lawful for the Executive Officer by order to prohibit within the Temple City Area notified under sub-section (1) or within the premises of Yadagirigutta Devasthanam or its entities as the case may be,-
  - (i) begging by any person;
  - (ii) straying of any cattle, pigs or dogs;
- (iii) possession, use or consumption of any intoxicating liquor or narcotic drugs or psychotropic substances, cigarettes, beedies, chuttas and any other tobacco products and any other materials which are forbidden by law for the time being in force;
- (iv) possession, preparation or consumption of meat or other food-stuffs containing meat;
- (v) slaughter, killing or maiming any animal or bird for any reason;
- (vi) gaming with cards, dice, counters, money or other instruments of gaming;
- (vii) tonsuring or hair-cutting or opening and running of a hair-dressing salon by any person other than a person authorised of employed by the Executive Officer;
- (viii) tonsuring or hair-cutting in places other than those earmarked for the said purpose by the Executive Officer;

- (ix) unlicensed Hawkers and Vendors;
- (x) dealing in any manner with Seva Ticket,
  Prasadam and accommodation belonging to the
  Devasthanam except as such places and by persons
  specially authorized in this behalf by him;
- (xi) prohibition of political speeches, political flags any symbols and demonstrations, public meetings, strikes, dharnas, processions, any kind of acts of protests and any other activities affecting public peace and tranquility by any person, political parties or organizations;
- (xii) prohibition of any other activities which are forbidden by law or product or services which the Board may deem fit and proper.
- 115. Powers of Board to takeover control and management of educational institutions: Where the Board, by a resolution passed in that behalf, requests the Government to establish, take over the control and management of any educational or other institutions, the Government may, by notification, establish, transfer the control and management of such educational or any other institutions from such date as may be specified in the said notification.
- 116. Budget: (1) The Executive Officer shall, in each financial year (hereinafter referred to as the said year) not later than the 15<sup>th</sup> January of the said year, frame and place before the Board, the Budget showing the probable receipts and expenditure during the following financial year, and the Board shall, within fifteen days of the date on which the budget is placed before it, at a special meeting convened for the purpose for its approval, and the Board shall approve the same, with or without modifications, at such meeting and submit sufficient number of copies of such budget to the Government for approval before the end of February of

the said year. The Government shall approve the budget with such modifications, if any, as deemed fit.

- (2) If, for any reason, the budget is not approved by the Government before the end of March of the said year, the Board shall be competent to incur for each of the months of April and May of the following financial year an expenditure equivalent to one-twelfth of the expenditure provided under each head, for the said year.
- (3) The Board shall be competent to re-appropriate such amount, as may be necessary, from one head of account to another head of account, subject to the condition that the amount so reappropriated under each head of account shall not exceed the amount originally sanctioned in the budget for the said year by more than fifteen percentum under that head of account without prior approval of the Government.

Provided that a report regarding the reappropriation of any amount as aforesaid shall be forwarded to the Government for their ratification before the prescribed date.

- (4) The Board may forward a supplementary budget for approval of the Government in such form and before such date as may be prescribed and the provisions of sub-sections (2) and (3) shall apply to such supplementary budget.
- (5) (a) Every budget shall make an adequate provision for,-
- (i) the due performance of the objects of the Devasthanam and the proper performance of and the remuneration for the services therein including the dittam for the time being in force;
- (ii) the due discharge of all liabilities and subsisting commitments binding on the Devasthanam;
  - (iii) the maintenance of the working balance;

- (iv) the arrangements to be made for securing the health, safety or convenience of the pilgrims, worshippers or other persons resorting to the Devasthanam:
- (v) the construction, repair, renovation and improvement of the Devasthanam and the buildings connected therewith.
- (b) The budget shall also make a provision for the payment of annual contributions towards Archaka Welfare Fund, Endowments Administrative Fund, Common Good Fund and Audit Fees of the annual income as referred to under section 65 as prescribed by the Government from time to time.

#### 117. Accounts and Audit:

- (1) The Financial Advisor-cum-Chief Accounts Officer, in his absence the Executive Officer, shall keep regular accounts of all receipts and disbursements for each financial year separately in such form and containing such particulars as may be prescribed.
- (2) (a) The accounts of the Devasthanam shall be audited annually or if the Government so directs in any case at short intervals.
- (b) The audit referred to in clause (a) shall be made by auditor appointed by the Government for the purpose and the auditor shall send a report to the Government containing such particulars as may be prescribed.
- (3) It shall be the duty of the Executive Officer or the Financial Advisor-cum-Chief Accounts Officer and all officers and servants working under him to provide all such assistance and facilities to the auditor as may be necessary for the audit of the accounts of the Devasthanam.

- (4) The remuneration payable to such auditor and the cost of audit shall be paid from the funds of the Devasthanam.
- 118. Preferential right to acquire property in certain cases: (1) Any person owning the properties or having interest in any immovable property of an intestate, or in any business carried on by him or her, whether solely or in conjunction with others, devolves upon two or more heirs and any one of such heirs proposes to transfer his or her interest in the property or business, in and around the notified Temple City Area shall not alienate or transfer the same by way of sale, gift, exchange, mortgage or lease to any third party, without prior written permission of the Executive Officer, Yadagirigutta Devasthanam or any officer authorized by him, since the Devasthanam shall have a preferential right to acquire the interest in the property proposed to the transferred or alienated, duly paying fair compensation.
- (2) If any such owner intends to do so, he shall make an application, in the prescribed format and in accordance with the procedure, as may be prescribed, to the Executive Officer seeking permission with full details of the transaction and the parties involved.
- (3) If such transaction is against the interest of Yadagirigutta Devasthanam, who shall have a right of preemption and if the Devasthanam desires to exercise this right of pre-emption on the terms and conditions indicated by the applicant, being those offered to the third party or on mutual agreement, the applicant shall alienate the property in favour of Yadagirigutta Devasthanam.
- 119. Administration Report: Within three months after the closure of each financial year, the Board shall, submit to the Government, a report on the administration of the

affairs of the Devasthanam, during that year in such form, as may be prescribed by the Government. The Government shall review the report and offer the remarks /suggestions to the Board.

- 120. Acts of the Board not to be invalidated by informality, vacancy etc.: No act or proceeding of the Board shall be deemed to be invalid by reason only of a defect in its constitution or on the ground that the Board or any member thereof, as the case may be, was not entitled to hold or continue in such office by reason of any disqualification or by reason of any irregularity or illegality in his appointment or by reason of such act or proceeding having been done or conducted during the period of any vacancy in the office of the Chairman or member.
- 121. Suits and other legal proceedings by or against Devasthanam: In all suits and other legal proceedings by or against the Devasthanam, the pleadings shall be signed and verified by the Executive Officer and all processes in such suits and proceedings shall be issued to or served on the Executive Officer.
- 122. Cost of Proceedings etc.: The costs, charges and expenses of, and incidental to, any suit, appeal or application to a court under this chapter shall be in the discretion of the court which may direct the whole or any part of such costs, charges and expenses to be met from the funds of the Devasthanam or to be borne and paid in such manner and by such persons as it thinks fit:

Provided that all costs, charges and expenses incurred by the Government or the Board in connection with any legal proceedings required in the interests of the Devasthanam shall be payable out of the funds of the Devasthanam.

**123. Annual Inspection:** (1) Notwithstanding any of the provisions of this chapter, the Executive Officer shall furnish the copies of all the statutory returns, approved Budget,

Audit Report and of all other correspondence to the Government.

- (2) The Government shall cause an annual inspection of the Devasthanam by any other Officer authorized by them, and issue necessary instructions/guidelines, if any basing on the said inspection report for effective and efficient administration of the temple.
- 124. Offences and Penalties: (1)(a)(i) Any person disobeying an order made by the Executive Officer under sub-section (4) of section 114, shall be punishable with imprisonment which may extend to six months or with fine which may extend to ten thousand rupees or with both;
- (ii) In case of second or subsequent offences, such person shall be liable for rigorous imprisonment which shall not be less than six months but it may extend to two years in addition to the fine of Rs.20,000/- for each of the subsequent offences.
- (b) any person who abets the commission of the offence under clause (a), shall be equally liable for punishment prescribed for the principal offender.
- (c) if any person attempts to commit an offence under clause (a), is liable for half of the punishment prescribed for the said offence.

Central Act No. 46 of 2023.

- (2) Notwithstanding anything contained in the Bharatiya Nagarik Suraksha Sanhita, 2023, the offence punishable under sub-section (1) shall be cognizable, bailable and compundable.
- (3) The said offences shall be tried by the Judicial Magistrate of First Class as per the procedure prescribed in Chapter XXII of the Bharatiya Nagarik Suraksha Sanhita, 2023.

- (4) (a) The Executive Officer may accept from any person who has committed or is reasonably suspected of having committed an offence under sub-section (1) for the first time, a sum not exceeding one thousand rupees by way of compounding fees. Such composition is not permissible for the second or subsequent offences;
- (b) on receipt of the sum of money referred to in clause (a) by the Executive Officer:-
- (i) the accused person, if in custody, shall be discharged forthwith;
- (ii) no further proceedings shall be taken against such person.
- **125. Tolls:** (1) The Government may, by notification, authorize the Executive Officer to levy tolls in the prescribed manner in respect of any road (including the ghat road leading to Devasthanam) which has been or shall hereafter, be constructed wholly or partly from the funds of the Devasthanam and situated within the Temple City Area.
  - (2) The Executive Officer may,-
- (i) place the collection of such tolls under the management of such persons as may appear to him proper with the approval of the Board.
- (ii) farm out such collections on such terms and conditions as he may think fit with the approval of the Board.
- (3) The provisions of the Indian Tolls Act, 1851, in force for the time being in the State shall apply to the collection of such tolls and the persons under whose management the collection of such tolls may be placed, as well as the persons to whom such collections may be farmed out and their agents and servants shall be deemed to be persons appointed to collect tolls within the meaning of that Act.
- **126. Special Provisions:** The Government is empowered to make certain special provisions as and when required

Central Act No. 8 of 1851. in the best interest and management of the Devasthanam and its entities.".

Insertion of new Chapter XIV-A and section 127.

7. In the principal Act, after Chapter XIV, as so inserted, the following chapter shall be inserted, namely,-

#### "CHAPTER - XIV-A

CONSTITUTION OF BOARD FOR ANY DEVASTHANAM OR CHARITABLE ENDOWMENTS OR INSTITUTIONS WHOSE ANNUAL INCOME EXCEEDS RUPEES ONE HUNDRED CRORES OTHER THAN YADAGIRIGUTTA DEVASTHANAM.

- 127. Constitution of Board for any other Devasthanam or Charitable Endowment or Institution: (1) The Government may, by notification, constitute Board of Trustees for any Devasthanam or Charitable Endowment or Institution whose income exceeds Rupees One Hundred Crores per annum.
- (2) Every notification issued under sub-section (1) shall be laid before the State Legislature.
- (3) The provisions applicable to Yadagirigutta Devasthanam under chapter XIV shall apply to any such temple or endowment institution.".

Amendment to section 157

Central Act No. 45 of 2023.

8. In the principal Act, in Chapter XV, in section 157, for the words and figures "section 21 of the Indian Penal Code", the words and figures "clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.

Amendment to THIRD

9. In the principal Act, for the words "Third Schedule" wherever they occur, the word "Schedule" shall respectively SCHEDULE be substituted.

R. THIRUPATHI, Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.

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